

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No 728 OF 2022

IN THE MATTER OF:

NARAYAN SHARMA

....APPLICANT

Versus

STATE OF UTTAR PRADESH & ORSRESPONDENTS

**REPLY/ RESPONSE ABOUT COMPLIANCE ON
BEHALF OF RESPONDENT NO. 8 I.E. SHRI
RADHE RADHECOLD STORAGE**

(FORINDEX:-Kindly See Inside)

NEW Delhi
Dated:31.07.2024

FILED BY

Shariq *Mansi*
S.A. ZAIDI & MANSI CHAHAL
ADVOCATES

CHAMBER NO.-7, TRISHUL TOWER
KAUSHAMBI, GHAZIABAD, U.P
Mob: (M): 8377863559
Email: mansichahal104@gmail.com

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INDEX

<u>S. No.</u>	<u>Particulars</u>	<u>Pages</u>
<u>1.</u>	Reply/Response about compliance on behalf of Respondent No. 8 i.e. Shri Radhe Radhe Cold Storage	1 - 11
<u>2.</u>	The True Copy of the Receipt of Deposit of EC with the UPPCB is annexed herewith and marked as ANNEXURE A/1.	12
<u>3.</u>	The True Copy of the Test Report of Ammonia Plant dated 27.02.2024 along with photographs of water sprinklers & safety toolkit, fire system & fire cylinder etc is annexed herewith and marked as ANNEXURE A/2.	13 - 19
<u>4.</u>	The True Copy of the Disaster Management Plan is annexed herewith and marked as ANNEXURE A/3.	20 - 52
<u>5.</u>	The True Copy of consolidated consent obtained from UPPCB is annexed as ANNEXURE A/4.	53 - 57

<u>6.</u>	Vakalatnama.	58
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NEW Delhi
Dated:31.07.2024

FILED BY

Shamir

Mansur

S.A. ZAIDI & MANSI CHAHAL
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STATE OF UTTAR PRADESH & ORSRESPONDENTS

**REPLY/ RESPONSE ABOUT COMPLIANCE ON
BEHALF OF RESPONDENT NO. 8 I.E. SHRI
RADHE RADHE COLD STORAGE**

TO,

THE HON'BLE CHAIRPERSON
AND HIS OTHER COMPANION JUDGES
OF THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHOWETH:-

1. That the Respondent No. 8 i.e. M/s Shri Radhe Radhe Cold Storage is filing the present reply/ response regarding the compliances made by the unit in respect to the shortcomings/ defects as pointed out by Joint Inspection Committee in its Inspection dated 18.01.2023.

2. That it is humbly submitted that the answering respondent has also deposited the environmental compensation of Rs. 1,25,000/- on 03.04.2024 imposed upon the unit.

The True Copy of the Receipt of Deposit of EC with the UPPCB is annexed herewith and marked as ANNEXURE A/1.

3. That the answering respondent has made the following compliances with regard to the shortcomings/ defects as pointed out by Joint inspection committee, which are explained as below:-

I. **Water sprinklers on ammonia gas pipeline were found to be dissolve/ control of ammonia leakages during disaster case, but facilities like safety masks, helmets, hand gloves, spectacles, safety shoes etc were not found during the visit:-** It is humbly

submitted that the answering respondent has tested his ammonia plant from ISO 9001:2015, ISO 14001:2015 Certified & Govt approved Lab namely "Analysis industrial research & quality control Labs" on 27.02.2024, in which the parameters were found within the prescribed norms. Furthermore, the respondent has also installed the water sprinklers on the ammonia gas pipeline, to ensure safety. The answering respondent has also made the arrangements of safety toolkit, fire system & fire cylinder.

The True Copy of the Test Report of Ammonia Plant dated 27.02.2024 along with photographs of water sprinklers & safety toolkit, fire system & fire cylinder etc is annexed herewith and marked as ANNEXURE A/2.

II. As per office records, onsite disaster management plan has not been provided or sent to the UPPCB by the

Unit:-The disaster management plan has been duly submitted by the Answering respondent to the UPPCB. I t is further humbly submitted that the onsite disaster management plan is submitted every time by the answering respondent during the time of renewal of Air & water consent to the UPPCB.

The True Copy of the Disaster Management Plan is annexed herewith and marked as ANNEXURE A/3.

III. Unit has installed D.G Set with canopy for power breakup, but no facilities of gas based LPG generators found during the visit. No exhaust height of stack of the DG Set found as per norms during

the visit: - It is submitted that the unit operates DG set on LPG for which the unit has took the gas connection. Moreover the unit has also maintained proper stack height of the DG set as per the norms.

IV. No rain water harvesting system was found in the cold storage & no NOC/ registration of the ground water authorities for extraction ground water provided during the visit: - It is respectfully submitted that the answering respondent withdraws less than 10 cubic meters/day ground water, and as per the gazette notification of U.P Government dated 2.03.2021, the units withdrawing less than 10 cubic meters/day of the ground water are exempted from obtaining NOC for ground water extraction.

V. It has been informed by the unit represented that waste potatoes are sent to *gaushalas*, but no record is maintained to dispose the waste potatoes by scientifically manner:- The waste potatoes are not sent to the *gaushalas* by the units, but they are being dumped underground by digging pits, in a scientific manner.

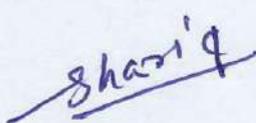
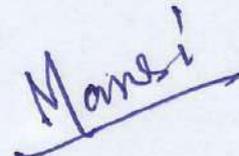
4. That the answering respondent further undertakes that he will operate his unit/ cold storage with utmost sincerity & safety and in compliance of the environmental norms, in future.
5. That the answering respondent has obtained all the licenses/ NOCs/ Permission from the concerned departments & authorities which are renewed time to time. **The True Copy of consolidated consent obtained from UPPCB is annexed as ANNEXURE A/4.**

6. That the present reply/ response is being made bonafide in the interest of Justice.

In view of the above reply & submissions, it is very respectfully submitted that above response about the compliance made by the respondent No. 8 may kindly be accepted.

New Delhi
Dated 31/07/2024

Through



S.A. ZAIDI & MANSI CHAHAL
ADVOCATES

**BEFORE THE NATIONAL GREEN TRIBUNAL
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O.A. No. 728 OF 2022

IN THE MATTER OF:

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...APPLICANT

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STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

AFFIDAVIT

I Sahil Garg, Proprietor of M/s Shri Radhey Radhey Cold Storage situated at Mai Road Khandauli, Govindpur, Sadabad, District Hathras, Uttar Pradesh, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Respondent No. 8 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying Reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.



3. That the Contents of accompanying Reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

Sahil
DEPONENT

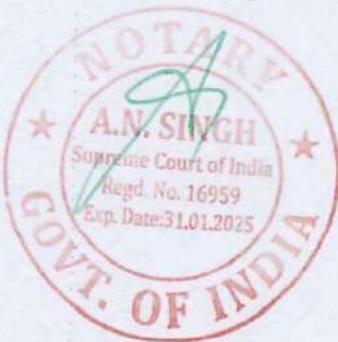
VERIFICATION

30 JUL 2024

Verified at Delhi on this day of , 2024 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

I Identify the deponent who has signed/Put T.I in my presence

Sahil
DEPONENT



ATTESTED
A.N. Singh, Adv
Notary Public
of India, New Delhi

30 JUL 2024

12

Annexure A11

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

419 = 195000

फॉर्म IV के मा = 195000

वसूली

1-नम्बर क्रमांक	डोमिस्टिक रसीद नम्बर	00
2-रसीद नम्बर	5	00
3-ग्राम का नाम	डोमिस्टिक रसीद नम्बर	00
4-देने वाले का नाम	डोमिस्टिक रसीद नम्बर	00
5-वसूली का तिथि	03/04/2024	00
6-किस्म मुताबिका	2600	00
7-रकम, जो वसूल हुई (शब्दों व अंकों में) रु०	पै०	00
8-किस्म यावत (किस्त व कसब)	25000	00
9-अंश	डोमिस्टिक रसीद नम्बर	00
कृपण, जो जमा	डोमिस्टिक रसीद नम्बर	00
तारीख	डोमिस्टिक रसीद नम्बर	00

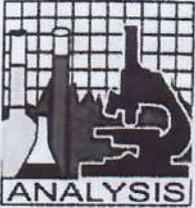
कृपण प्राप्ताकर्ता का पूरा हस्ताक्षर व पद

कृपण प्राप्ताकर्ता का हस्ताक्षर व पद

यह रसीद नहीं है

AMOUNT

DSD 200



ANALYSIS[®]



INDUSTRIAL RESEARCH & QUALITY CONTROL LABS

D-1043/L.I.G., BEHIND WELFARE HOSPITAL, KALINDI VIHAR, FIROZABAD ROAD, AGRA-282006

Website : analysislabs.business.site Email : analysislabs@gmail.com Mob : 8057166366, 8279928580

AN ISO 9001:2015, ISO 14001:2015 CERTIFIED & GOVT. APPROVED LAB.

Ref. No.- ANALY. /Air/229/1325/01/02/24

Dt.-27-02-2024

AMBIENT AIR QUALITY ANALYSIS

ISSUED TO :

M/s Shri Radhe Radhe Cold Storage
Khasra 1239, Govindpur-Mai Road, Sadabad
Hathras (UP)

PARTY'S REFERENCE :

Test request Date - 16-02-2024
Sample drawn by- AIRQCL,Ravi Agarwal
Sample drawn on:19-02-24 to 20-02-2024
Analysis duration:21-02-24 to 27-02-2024

SAMPLE DESCRIPTION:

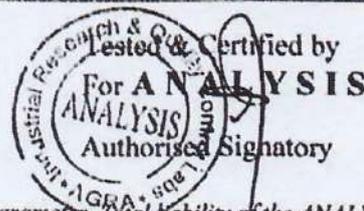
Sample description- Ambient Air
Sampling Location-At Plant Site (North),
Sampling time- 24 hours, 10.00 am to 10.00 am

TEST SPECIFICATION :

Ambient Air Quality Analysis.
Ref.std.-IS:5182, NAAQS- National Ambient
Air Quality Standards, date-18/11/2009

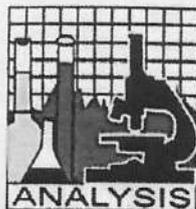
RESULTS

Environmental Conditions:		Physical Parameters:			
Temperature : 14- 26°C, Wind Speed- 12-14 km/h, Wind Direction- N, Value of g : 9.7912 m/s ²		Relative Humidity : 38-65 %, Atm.Pressure : 758-760 mm Hg, Precipitation- 1 mm, Weather- Cloudy			
S.N.	PARAMETERS	TEST METHOD	RESULTS	UNIT	NAAQS LIMITS
1.	Particulate Matter(PM ₁₀)	IS:5182 (part 23)-2006 RA 2012	72.9	microgram/m ³	100
2.	Particulate Matter(PM _{2.5})	IS:5182 (part 24)-2006 RA 2012	42.5	microgram/m ³	60
3.	Sulphur Di Oxide as SO ₂	IS:5182 (part 2)-2001 RA 2017	13.8	microgram/m ³	80
4.	Nitrogen Di Oxide as NO ₂	IS:5182 (part 6)-1975 RA 2017	21.4	microgram/m ³	80
5.	Carbon Mono Oxide as CO	IS:5182 (part 10)-1999 RA 2003	<1.15	mg/m ³	04
6.	Benzene as C ₆ H ₆	IS:5182 (part 11)-2006	<1.0	microgram/m ³	05
7.	Benzo(a) Pyrene-particulate phase	IS:5182 (part 12)-2004	<1.0	microgram/m ³	01
8.	Lead as Pb	IS:5182 (part 22)-2004	<0.1	microgram/m ³	01
9.	Nickel as Ni	APIIA-AIR420	<15	ng/m ³	20
10.	Arsenic as As	APIIA-AIR302	<05	ng/m ³	06
11.	Ozone as O ₃	IS:5182 (part 9)-1974	<40	microgram/m ³	180
12.	Ammonia as NH ₃	IS:5182 (part 25)-2018	<10	microgram/m ³	400



Note : -1. Test Results listed refer only to the sample and applicable parameters. Data liability of the ANALYSIS is limited to the invoiced amount only. 2. This is not to be reproduced wholly or in part and can not be used as an evidence in the court of law.

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Dt.-27-02-2024

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M/s Shri Radhe Radhe Cold Storage
Khasra 1239, Govindpur-Mai Road, Sadabad
Hathras (UP)

PARTY'S REFERENCE :

Test request Date - 16-02-2024
Sample drawn by- AIRQCL,Ravi Agarwal
Sample drawn on:19-02-24 to 20-02-2024
Analysis duration:21-02-24 to 27-02-2024

SAMPLE DESCRIPTION:

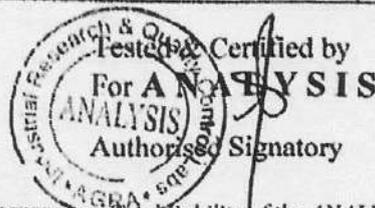
Sample description- Ambient Air
Sampling Location-At Plant Site (South),
Sampling time- 24 hours, 10.00 am to 10.00 am

TEST SPECIFICATION :

Ambient Air Quality Analysis.
Ref.std.-IS:5182, NAAQS- National Ambient
Air Quality Standards, date-18/11/2009

RESULTS

Environmental Conditions:		Physical Parameters:			
Temperature : 14- 26°C, Wind Speed- 12-14 km/h, Wind Direction- N, Value of g : 9.7912 m/s ²		Relative Humidity : 38-65 %, Atm.Pressure : 758-760 mm Hg, Precipitation- 1 mm, Weather- Cloudy			
S.N.	PARAMETERS	TEST METHOD	RESULTS	UNIT	NAAQS LIMITS
1.	Particulate Matter (PM 10)	IS:5182 (part 23)-2006 RA 2012	76.2	microgram/m ³	100
2.	Particulate Matter (PM _{2.5})	IS:5182 (part 24)-2006 RA 2012	38.6	microgram/m ³	60
3.	Sulphur Di Oxide as SO ₂	IS:5182 (part 2)-2001 RA 2017	13.0	microgram/m ³	80
4.	Nitrogen Di Oxide as NO ₂	IS:5182 (part 6)-1975 RA 2017	27.5	microgram/m ³	80
5.	Carbon Mono Oxide as CO	IS:5182 (part 10)-1999 RA 2003	<1.15	mg/m ³	04
6.	Benzene as C ₆ H ₆	IS:5182 (part 11)-2006	<1.0	microgram/m ³	05
7.	Benzo(a) Pyrene-particulate phase	IS:5182 (part 12)-2004	<1.0	microgram/m ³	01
8.	Lead as Pb	IS:5182 (part 22)-2004	<0.1	microgram/m ³	01
9.	Nickel as Ni	APIIA-AIR420	<15	ng/m ³	20
10.	Arsenic as As	APIIA-AIR302	<05	ng/m ³	06
11.	Ozone as O ₃	IS:5182 (part 9)-1974	<40	microgram/m ³	180
12.	Ammonia as NH ₃	IS:5182 (part 25)-2018	<10	microgram/m ³	400



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ESTD: 2001



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Ref. No.- ANALY. /Air/229/1325/04/02/24

Dt.-27-02-2024

AMBIENT AIR QUALITY ANALYSIS

ISSUED TO :

M/s Shri Radhe Radhe Cold Storage
Khasra 1239, Govindpur-Mai Road, Sadabad
Hathras (UP)

PARTY'S REFERENCE :

Test request Date - 16-02-2024
Sample drawn by- AIRQCL,Ravi Agarwal
Sample drawn on:19-02-24 to 20-02-2024
Analysis duration:21-02-24 to 27-02-2024

SAMPLE DESCRIPTION:

Sample description- Ambient Air
Sampling Location-At Plant Site (West),
Sampling time- 24 hours, 10.00 am to 10.00 am

TEST SPECIFICATION :

Ambient Air Quality Analysis.
Ref.std.-IS:5182, NAAQS- National Ambient
Air Quality Standards, date-18/11/2009

RESULTS

Environmental Conditions:			Physical Parameters:		
Temperature : 14- 26°C, Wind Speed- 12-14 km/h, Wind Direction- N, Value of g : 9.7912 m/s ²			Relative Humidity : 38-65 %, Atm.Pressure : 758-760 mm Hg, Precipitation- 1 mm, Weather- Cloudy		
S.N.	PARAMETERS	TEST METHOD	RESULTS	UNIT	NAAQS LIMITS
1.	Particulate Matter (PM 10)	IS:5182 (part 23)-2006 RA 2012	73.5	microgram/m ³	100
2.	Particulate Matter (PM _{2.5})	IS:5182 (part 24)-2006 RA 2012	39.2	microgram/m ³	60
3.	Sulphur Di Oxide as SO ₂	IS:5182 (part 2)-2001 RA 2017	14.8	microgram/m ³	80
4.	Nitrogen Di Oxide as NO ₂	IS:5182 (part 6)-1975 RA 2017	26.4	microgram/m ³	80
5.	Carbon Mono Oxide as CO	IS:5182 (part 10)-1999 RA 2003	<1.15	mg/m ³	04
6.	Benzene as C ₆ H ₆	IS:5182 (part 11)-2006	<1.0	microgram/m ³	05
7.	Benzo(a) Pyrene-particulate phase	IS:5182 (part 12)-2004	<1.0	microgram/m ³	01
8.	Lead as Pb	IS:5182 (part 22)-2004	<0.1	microgram/m ³	01
9.	Nickel as Ni	APIIA-AIR420	<15	ng/m ³	20
10.	Arsenic as As	APIIA-AIR302	<05	ng/m ³	06
11.	Ozone as O ₃	IS:5182 (part 9)-1974	<40	microgram/m ³	180
12.	Ammonia as NH ₃	IS:5182 (part 25)-2018	<10	microgram/m ³	400

Tested & Certified by
For ANALYSIS
Authorised Signatory

Note : -1. Test Results listed refer only to the sample and applicable parameter. Total liability of the ANALYSIS is limited to the invoiced amount only. 2. This is not to be reproduced wholly or in part and can not be used as an evidence in the court of law.

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ESTD: 2001



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Dt.-27-02-2024

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M/s Shri Radhe Radhe Cold Storage
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Sample drawn on:19-02-24 to 20-02-2024
Analysis duration:21-02-24 to 27-02-2024

SAMPLE DESCRIPTION:

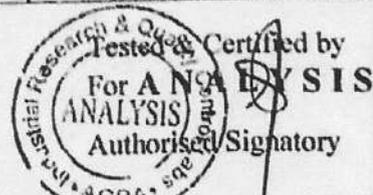
Sample description- Ambient Air
Sampling Location-At Plant Site (East),
Sampling time- 24 hours, 10.00 am to 10.00 am

TEST SPECIFICATION :

Ambient Air Quality Analysis.
Ref.std.-IS:5182, NAAQS- National Ambient
Air Quality Standards, date-18/11/2009

RESULTS

Environmental Conditions:			Physical Parameters:		
Temperature : 14- 26°C, Wind Speed- 12-14 km/h, Wind Direction- N, Value of g : 9.7912 m/s ²			Relative Humidity : 38-65 %, Atm.Pressure : 758-760 mm Hg, Precipitation- 1 mm, Weather- Cloudy		
S.N.	PARAMETERS	TEST METHOD	RESULTS	UNIT	NAAQS LIMITS
1.	Particulate Matter (PM 10)	IS:5182 (part 23)-2006 RA 2012	74.9	microgram/m ³	100
2.	Particulate Matter (PM2.5)	IS:5182 (part 24)-2006 RA 2012	40.3	microgram/m ³	60
3.	Sulphur Di Oxide as SO ₂	IS:5182 (part 2)-2001 RA 2017	16.1	microgram/m ³	80
4.	Nitrogen Di Oxide as NO ₂	IS:5182 (part 6)-1975 RA 2017	29.8	microgram/m ³	80
5.	Carbon Mono Oxide as CO	IS:5182 (part 10)-1999 RA 2003	<1.15	mg/m ³	04
6.	Benzene as C ₆ H ₆	IS:5182 (part 11)-2006	<1.0	microgram/m ³	05
7.	Benzo(a) Pyrene-particulate phase	IS:5182 (part 12)-2004	<1.0	microgram/m ³	01
8.	Lead as Pb	IS:5182 (part 22)-2004	<0.1	microgram/m ³	01
9.	Nickel as Ni	APIIA-AIR420	<15	ng/m ³	20
10.	Arsenic as As	APIIA-AIR302	<05	ng/m ³	06
11.	Ozone as O ₃	IS:5182 (part 9)-1974	<40	microgram/m ³	180
12.	Ammonia as NH ₃	IS:5182 (part 25)-2018	<10	microgram/m ³	400



Note : -1. Test Results listed refer only to the sample and applicable parameter. Total liability of the ANALYSIS is limited to the invoiced amount only. 2. This is not to be reproduced wholly or in part and can not be used as an evidence in the court of law.

TESTING & CERTIFICATION TO GLOBAL STANDARDS & SPECIFICATIONS



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Ref. No.- ANALY. /Air/229/1325/05/02/24

Dt.-27-02-2024

INDOOR AIR QUALITY ANALYSIS

ISSUED TO :

M/s Shri Radhe Radhe Cold Storage
Khasra 1239, Govindpur-Mai Road, Sadabad
Hathras (UP)

PARTY'S REFERENCE :

Test request Date - 16-02-2024
Sample drawn by- AIRQCL, Ravi Agarwal
Sample drawn on: 19-02-24 to 20-02-2024
Analysis duration: 21-02-24 to 27-02-2024

SAMPLE DESCRIPTION:

Sample description- Indoor Air
Sampling Location- Ammonia Plant
Sampling time- 24 hours, 10.00 am to 10.00 am

TEST SPECIFICATION :

Indoor Air Quality Analysis.
Ref.std.-IS:5182, NIOSH, OSHA

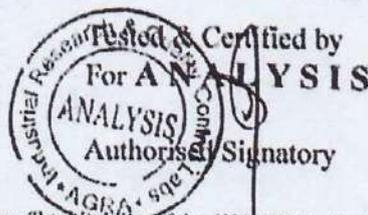
RESULTS

Environmental Conditions:			Physical Parameters:			
Temperature : 17- 22°C, Wind Speed-N.A., Wind Direction- N.A., Value of g : 9.7912 m/s ²			Relative Humidity : 38-65 %, Atm.Pressure : 758-760 mm Hg, Precipitation- 0 mm, Weather- Cloudy			
S.N.	PARAMETERS	TEST METHOD	RESULTS	UNIT	OSHA	NIOSH
1.	Particulate Matter	NIOSH	0.97	mg/m ³	15	15
2.	Sulphur Dioxide as SO ₂	NIOSH	<1.0	ppm	5.0	2.0
3.	Nitrogen Di Oxide as NO ₂	NIOSH	<1.0	ppm	25.0	25.0
4.	Carbon Di Oxide as CO ₂	NIOSH	930	ppm	5000	5000
5.	Carbon Mono Oxide as CO	NIOSH	1.6	ppm	50.0	35.0
6.	Benzene as C ₆ H ₆	NIOSH	<0.1	ppm	1.0	0.1*
7.	Lead as Pb	NIOSH	<0.01	mg/m ³	0.05	<0.1
8.	Ammonia as NH ₃	NIOSH	Nil	---	---	---
9.	Xylene	NIOSH	<0.1	ppm	200	100
10.	Toluene	NIOSH	<0.1	ppm	200	100

* Potential Carcinogen

OSHA-Occupational Safety & Health Administration

NIOSH- National Institute of Occupational Safety & Health.



Note : -1. Test Results listed refer only to the sample and applicable parameter. Total liability of the ANALYSIS is limited to the invoiced amount only. 2. This is not to be reproduced wholly or in part and can not be used as an evidence in the court of law.

TESTING & CERTIFICATION TO GLOBAL STANDARDS & SPECIFICATIONS

(Handwritten signature)

Photographs Of Water Sprinklers & Safety Toolkit, Fire System & Fire Cylinder Etc



Shot on OnePlus | HASSELBLAD
Puneet



468

Annexure A/3 20

GSTIN : 09BATPS9741Q2Z7

ESTD: 2001

UAM No. : UP01D0059396



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INDUSTRIAL RESEARCH & QUALITY CONTROL LABS

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AN ISO 9001:2015, ISO 14001:2015 CERTIFIED & GOVT. APPROVED LAB.

Onsite Disaster Management Plan

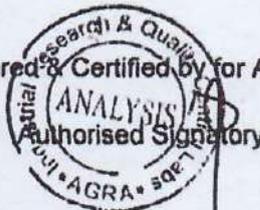
for

Shri Radhe Radhe Cold Storage

Khasra 1239, Govindpur- Mai road, Sadabad,
Hathras (UP)

Plan Prepared by-
ANALYSIS INDUSTRIAL RESEARCH & QUALITY CONTROL LABS
D-1043/LIG, Kalindi Vihar, Firozabad Road, Agra-282006

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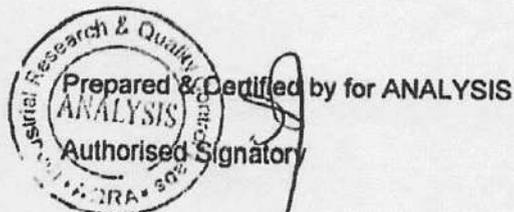


Page 01 of 32

TESTING & CERTIFICATION TO GLOBAL STANDARDS & SPECIFICATIONS

Contents-

- 1 - Introduction
- 2 - Definitions
- 3 - Design Basis and Capabilities of onsite management plan
- 4 - The proposed project
 - Name and address
 - Product, manufacturing process
 - Details of employees and security
 - Medical and first aid
 - Emergency control Center
 - First person to be contacted in case of emergency
- 5 - Hazard Identification
 - Identification of hazards
 - Categories of emergencies
 - List of chemicals and storage conditions
- 6 - Emergency control organisation and responsibilities
 - Key persons and their responsibilities
 - site controller
 - Security and fire fighting coordinator
 - Administration coordinator
 - Communication and medical coordinator
 - Roll call coordinator
 - Search and rescue team leader
- 7 - Emergency response and evacuation
 - Emergency response
 - Emergency response facilities
 - Emergency evacuation
- 8 - Off-Site Emergency Plan
 - Organisations involved including key services
 - Roles and responsibilities of Police department
 - Roles and responsibilities of fire service
 - Roles and responsibilities of district medical service



9 - Details of emergency response procedure

10 - Information to general public

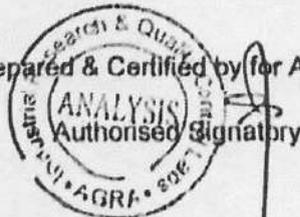
Instructions to stay indoors
Instructions to Evacuate
Important tips to remember during emergencies

11 - Communication and mutual aid

Telephone and other communication facilities

12 - Information about local services and Authorities

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FORWARD

Shri Radhe Radhe cold storage, Khasra 1239, Govindpur- Mai road, Sadabad, Hathras (UP) is fully conscious of its responsibility for disaster management.

This report contains all the necessary information regarding onsite disaster management plan of the company.



Introduction-

This on-site management plan has been prepared to outline the response of the management to control emergencies in the plant of Shri Radhe Radhe Cold Storage, Khasra 1239, Govindpur- Mai road, Sadabad, Hathras (Uttar Pradesh).

This document has been prepared to achieve the following purposes.

To define the hazards and assess the risks involved in the project.

To outline the responsibilities and functions of the key members of the emergency response team, to safeguard other employees, the people living in surrounding area and environment.

To conduct regular emergency response drills to train employees as per the responsibilities assigned to them to ensure prompt emergency response.

To provide information to local authorities, local fire brigade, hospitals and all the concerned Government Agencies regarding the plant hazards and equipment, facilities and procedures provided by the management in case of any emergency.



Authorised Signatory

Design basis and capabilities of onsite management plan

This on site plan has been designed based on the range, scales and effects of emerging hazards and loss of chemicals.

The Emergency plan has been designed to anticipate and intercept full range of hazards specific to stored Chemicals. In particular the DMP has been designed to mitigate that loss of containment situations which have the potential to escalate into chemical handling facility.

The most important technical capability of DMP will be the required speed of response to intercept of developing emergency in good time, so that major damaged to Assets and severe wide spread injure to people are never allowed to happen. Such capabilities are to be repeatedly demonstrated by periodic rehearsal and mock drill.



Emergency

A situation created by an accidental release or spill of hazardous chemical which poses threat to the safety of workers, residents, environment or property.

On site emergency-

An accident which takes place in chemical handling facility and its effects are confined to the facility premises affecting only the people working in the facility.

Off-site emergency-

When an accident takes place in chemical handling facility and its effects are felt outside the facility premises, the situation is called as an off-site emergency.

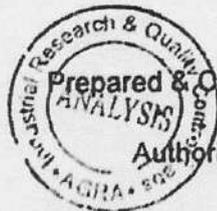


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Project at a glance

Name and address of the unit-	Shri Radhe Radhe cold storage, Khasra 1239, Govindpur-Mai road, Sadabad, Hathras (UP)
Category of the industry-	Small scale industry
Products-	Cold storage
Raw material used-	Ammonia gas
Shift-	General (8 hours)
Source of water supply for domestic and industrial use-	Bore well water



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The proposed enhancement of Chamber

Name and address of the cold storage-

Shri Radhe Radhe cold storage, Khasra 1239, Govindpur-Mai road, Sadabad, Hathras
(UP)

Name of the Director-

Mr. Sahil Garg
Mob.-9548771763

Full name and address of plant manager-

Mr. Girraj Singh
Mob.-9557393660

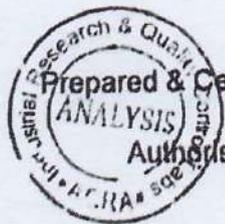


Off-site emergency plan

In exercise of powers conferred by section 6, 8 and 25 of the environmental (protection) Act 1986, the Union Minister of Environment and Forest brought into force " the manufacture storage and import of hazardous chemical rules" in November 1989. Under Rule 14, sub rule 1, District Collector or District Emergency Authority designated by the state government is required to prepare and keep up to date and adequate off- site emergency plan.

Sub rule 2 of the said rule 14 also requires the occupier of a given site to provide the district authority with the such information relating to industrial activity under his control as the concerned authority may require, including the nature, extent and likely effects off- site of possible major accident and the authority cell provide the occupier with any information from his off site emergency plan which relates to the duties of the occuoier under rule 11, relating to updating of safety reports under rule 10.

Ministry of Environment and Forest vide its notification GSR 347 (E) dated first august, 1996 has also enforced the rules of emergency under rule 10 of this notification Subdivisional Magistrate is responsible from forming the local crisis group and is incharge off- site plan.



Manufacturing process

The major activities of the Shri Radhe Radhe cold storage, Khasra 1239, Govindpur-Mai road, Sadabad, Hathras (UP)-

- 1- Used Ammonia gas as a source to run the cold storage for the storage of potatoes and vegetables.
- 2- Product loading and dispatch.

Details of employees and security-

Details of Deployment are given below-

Category	General shift	first	second	third
Unit incharge	01	---	---	---
Clerk	01	---	---	---
Skilled workers	06	---	---	---
Chowkidar (8 hours)	01	01	01	---
Total	08 nos.	01 no.	01 no.	---



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Organisations involved including key services Roles and responsibilities of Police Department

The police officer will be in the charge of security, evacuation, law and order and road traffic control in times of emergency.

Duties of Police should cover the following areas-

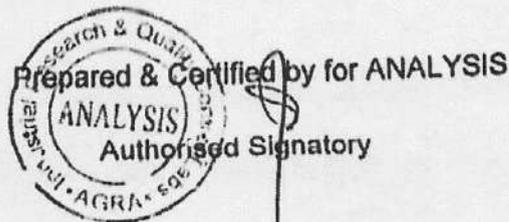
- a- informing public, emergency services, Other industries.
- b- control of traffic, both rail and traffic.
- c- cordoning of affected areas.
- d- assisting fire fighting personnel
- e- maintaining law and order.
- f- evacuation of population.

Apart from normal Police equipment, it is necessary that police force is also equipped with personal protective equipment for respiratory and body protection.

Roles and responsibilities of district fire service-

During an emergency emanating from this plant site, the main role of fire service will be -

- a- fire fighting.
- b- spray water to cool down storage, plants and structure.
- c- spray water to dilute and knock down flammable vapour.
- d- washing away spilled chemicals.
- e- rescue of people trapped in affected areas.



Fire services should have adequate number of fire tenders, foam enders and portable fire pumps. They should also be equipped with adequate supply of personal protective equipment like protective fire suits, self-contained breathing sets and compressor for refilling the air bottles and canisters type gas masks.

Roles and responsibilities of District Medical Service-

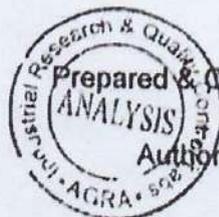
District Medical Services should be geared to respond speedily to any call from plant have to augment the sites on onsite medical facilities. This will mean sending ambulances to plant site if required to carry and treat injured personnel to the district hospitals. Sufficient stock of emergency medicines and life support facilities should be available at the district hospitals.

Details of emergency response procedure-

In the event of a major incident within plant site, Plant onsite security/ communication coordinator located at the main gate will communicate over the hotline/ wireless/ telephone/mobile to district fire services, Police and Medical Services, relevant requests for help of augment operations of plant emergency team. Upon receiving the request for help the district emergency services should send out requisite resources speedily to site of incident lead by a police pilot to keep roads clear and to control traffic and public Movement in the affected area.

Instructions to stay indoors-

- 1- Go inside your building and remain there until all clear signals are given.
- 2- Close all doors, Windows, ventilators and room air conditioning systems.
- 3- Please keep yourself and others informed about the latest situation.
- 4- do not panic. listen to news instructions from cable TV,/ radio/ loudspeakers etc. Establish contact with neighbours and local authority and keep in touch.



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Instructions to evacuate-

- 1- leave your building and only take Essentials with you.
- 2- turn off electric main switch and cooking gas, lock the building and leave the pets outside, if any.
- 3- take all other family members and neighbours with you.
- 4- evacuate perpendicular to wind direction by the shortest route and by speedy vehicle, if available.
- 5- do not panic , work in a team and help others if you can. Do not crowd and avoid being hindrance to others.



The pre trend leading police squad equipped with their own personal protective equipment will announce at the affected area over mobile loudspeakers the nature of emergency along with advice to local population relating to their control movement, personal protection measures , setting of all sources of ignition etc. In most of the emergencies envisaged, The public in affected area will be safer endorse. Therefor those who are already indoors should remain so till the emergency "all clear" siren is sounded. The people in transit outdoor should be guided by police to seek nearest enclosed indoor Shelters. Evacuation from Indore to outdoor should we use only special cases Eg. the envelope of the major incident is very close to already indoor population.

It is Envisaged that district authorities will have trained personnel to provide sexual and relevant information to press and media and these personnel will be made available at the district emergency control centre.

Information to general public

Despite all precautions taken hazards may occur and this unit is no exception in case of a major hazard, the general public should be informed and advised about steps to be taken to minimize human and or material. If anyone here the siren from the plant, first be alert, get the right information and make others aware about the emergency. The local authorities will give clear instructions weather to stay indoors or to evacuate.

Communication and mutual aid-

Mobiles and other communication facilities-

- 1- external mobile sets shall be provided for communication.
- 2- list of names, addresses and residential mobile numbers of concerned executive and key personnel shall be made available at security gate.
- 3- Wilkes Talkies .
- 4- Fax and email.
- 5- messengers and vehicles.



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Mutual aid

it is proposed to have a mutual aid scheme between these units and surrounding Industries, associations like Greater Noida Industrial association and other neighbouring industries under which there would be a provision to seek for help in case of a major fire, explosion or any disaster anywhere with fire brigade, medical staff and fleet of vehicles.

Local emergency planning committee may be approached for controlling major crisis. Information about relevant local services and authorities with their phone numbers is enclosed herewith.

Plants neighbouring Group industries can also be approached for help during any emergency. Information about them with addresses and phone numbers presented is enclosed here with .

The surrounding area and compasses small and medium scale industries. Help from these industries can be sort out during major disaster.

Important tips to remember during emergency

- 1- wait for other instructions from authorised person after assembling at safe place.
- 2- Be calm, don't panic. Communicate to everybody about the occurrence extend.
- 3- full cooperation to those who have come forward for help and rescue.
- 4- life is more precious than property. Come out in his open and check the wind direction. Move away quickly in the perpendicular direction wind flow.



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- 5- On Indication of chemical leakage, cover nose and mouth with wet cloth and use available mode of transport to move away quickly from the place to save location.
- 6- do not run, walk quickly.
- 7- set the cattle free. they will reach to safe place on their own.
- 8- to avoid hazard of fire during chemical leakage, put out any type of open flames. Do not light up lighters or matchsticks.

Explosion

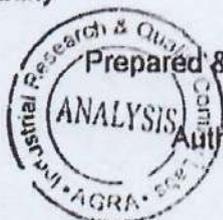
Above flash point, vapour air mixtures are explosive within flammable limits noted above. Vapour can flow along surfaces to distant ignition source and flash back. Contact with strong oxidizers may cause fire. Skilled containers may rupture when heated. this material may produce a floating fire hazard sensitive to Static discharge.

Fire extinguishing media

Dry chemical, alcohol foam or Carbon dioxide. water may be ineffective. Water spray may be used to keep fire exposed containers cool, dilute spills to non flammable mixtures, protect personnel attempting to stop leak and disperse vapours.

Stability and reactivity

1- Stability



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- 2- Stable under ordinary conditions of use and storage.
- 3- Hazardous decomposition products.
- 4- Carbon dioxide and Carbon monoxide may form when heated to decomposition.
- 5- Hazardous polymerization.
- 6- Concentrated nitric and Sulphuric Acid mixtures, oxidizing materials, chloroform, alkalis, fluorine compounds, acids, potassium t-but oxide.

Information about local services and authorities

Sr. No.	services/ authorities	contact person	phone no.
1	District Magistrate	DM	9454417515
2	Police station	SO	9454403582
3	Fire brigade	helpline	101
4	Government Hospital	Dr. Devendra Singh	9410084066

Security and fire fighting coordinators: security guards

Alternate : security guard

He is the person who goes to the scene of emergency and supervises the actions taken at the incident overcome or contain the emergency. Officer or his alternative will be responsible for fire fighting. He will instruct the fire station Incharge and guide him.



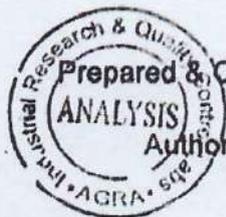
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He will rush to the scene of the occurrence and take over all charge and report to the site controller. On arrival he will assess the skill of emergency. If emergency exit or is likely to exist, and inform other sections.

His responsibilities shall be-

- 1- Stop entry of all vehicles other than that of fire brigade, surveys and rescue vehicles and ensure that all empty vehicles are sent out immediately without any panic.
- 2- Release all the loaded vehicles with necessary documents and without delay and arrange to park all partly loaded /unloaded vehicles in a safe place near the gate under the vigil and supervision of security guards.
- 3- Regulate the traffic at the gate as needed to ensure smooth emergency operations.
- 4- Strengthen Security at company's perimetre and monitor movement of all materials, vehicles and all contact personnel as well as company's employees and visitors.
- 5- Received instructions from the site controller and pass on instruction to respective operational staff for meeting an emergency plan.
- 6- Direct all operations within the affected areas with the priority for safety of personnel, minimise damage to the plant, property and environment and minimum loss of materials.
- 7- Till arrival of site controller, assume the duties of his post, and in particular.
- 8- Arrange all necessary help/ services to bring incident under control. All Services Departments example engineering/ security/ engineers and utilities operators shall work as per IC's instructions.



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- 9- He shall pay particular attention to storage facilities, tanker storage and cylinder storage of chemicals.
- 10- Foresee and forestall all possible secondary effects of the primary incident and monitor or process /operation of the affected plant (if continued to be in operation).
- 11- Provide advice and information to the fire brigade and other Agencies when they arrive.
- 12- advice Ambulance Service and local hospitals about the nature of accident so that they can be ready to receive the Injured persons if any.
- 13- Bring the injured employees to the medical room if necessary on stretcher.
- 14- give first aid to the Injured persons.
- 15- call for the trained first aiders from the plant to treat the injured persons. if the number of persons to be treated is large, seek help from mutual aid plants.
- 16- in case of injuries which are not minor, arrange to send them to hospital by company;s ambulance or in its absence by Company vehicles.
- 17- if injuries are of serious nature, call for ambulance and send the injured persons in the ambulance to local Hospital.
- 18- in case of any death, arrange for all formalities.

Conditions to avoid

Heat, Flames, Ignition sources and incompatibles.



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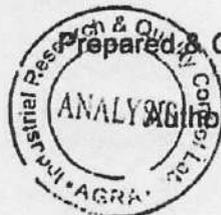
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Chemical identity

Chemical name	Ammonia
Chemical formula	NH ₃
cas number	7664-41-7
Molecular weight	17.03

Physical and chemical properties-

Physical state	Gas at room temperature
Appearance	Clear, colourless liquid.
Odour	sharp, intensely irritating.
Solubility	soluble in water.
Specific gravity	0.747 gram/ litre
pH in water	11.6 (1N)
% Volatiles by volume at 25 degree Celsius	34
Boiling point	-33.35 degree Celsius
Melting point	- 77.7 degree Celsius
Vapour density (Air=1)	0.5967
Vapour pressure (mmHg)	10.2 at 25 degree Celsius
Evaporation rate(BuAc=1)	N.A



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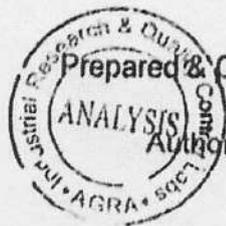
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Clerk

Alternate : clerk

All the Communications will be handled by communication coordinator (CC). He will on hearing the alarm, rush to emergency controller centre and maintain communication with the site controller and others. Act as per the instruction of side controller-

- 1- Inform/ alert local hospitals of the incident immediately get ready for meeting the emergency.
- 2- Inform security to keep ready the vehicles near the gate.
- 3- inform the water supplier to be ready to supply water for replenishment.
- 4- inform fire brigade for fire tenders and other available fire fighting facilities. inform police station and police control room about the incident.
- 5- advise all mutual aid industries to rush for help.
- 6- inform all nearby industrial establishments of the incident.
- 7- inform all plant supervisors to rush all the vehicles inside the plant to the main gate.
- 8- establish contact with the site controller to know the situation from time.
- 9- maintain log of all incidents.
- 10- on receiving the information about emergency medical officer (MO) will inform local Hospitals.
- 11-ensure that all non essential workers/ staff of the area affected are evacuated to the appropriate assembly points and the areas are searched for casualties and report on all significant developments to the site controller /communication officer.
- 12-in the event of failure of Electric Supply, setup communication point and establish contact with emergency control centre.
- 13- have regard to the need for preservation of evidence so as to facilitate and enquiry into the cause and circumstances which caused or escalated in the emergency.
- 14- communicate all persons involved in fire fighting and other plant officer on normalcy being restored.



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- 15-Send written communications to fire brigade, police, local authorities and neighbouring Industries thanking them for the help rendered by them to fight emergency after normalcy has been restored.
- 16- assist in the entire fire fighting operations and arrange for additional extinguishers, fire hoses, nozzles etc from time to time.
- 17- prevent the spreading for fire by isolation of equipments/ materials cooling the adjoining vessels/ tankers/ cylinders.
- 18-Ensure all product pumps are switched off and the valves closed and assist the fire fighting teams in case of any need.



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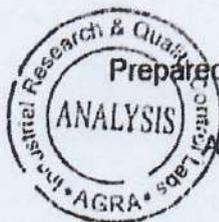
Emergency control plan during Sunday/ holiday

- 1- Security guard is responsible for emergency control during Sunday/holiday.
- 2- Security guard on hearing the fire alarm, will take the duties and responsibilities of fire fighting coordinator.
- 3- security guard will act as communication coordinator and shall control the duties and responsibilities of security staff.
- 4- security guard will be present in all the three shifts and Sunday/holiday. The officer on duty will have to handle the emergency with the staff on duty and also by calling outside help from the residential Colony and mutual aid members.

Emergency response and Evacuation

Emergency response of cold storage plant will be as follows-

- 1- Layout clearly marking the emergency evacuation plan in the plant will be prepared and displayed at relevant locations.
- 2- emergency control organisation chart with the duties shall be displayed at one location, near the unit incharge;s office.
- 3- any employee person (incident informer) noticing a fire will attract attention of others nearby. he shall blow the fire alarm at the nearest location and inform security through intercom for blowing the Fire siren. Any other persons who hear the shouting or alarm will run to security to inform and for blowing the Fire alarm.
- 4- On hearing the fire alarm, operations officer of affected section will proceed to affected area and take charge. He will inform site controller immediately.



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- 5- Site controller will proceed to control room on hearing alarm . On getting report from incident informer, he shall call assistant from local agencies.
- 6- Fire fighting coordinator or alternate will proceed to location and start Fire extinguisher and other necessary facilities.
- 7- All other officers will carry out the operations as applicable to them and standby for instructions from side controller. With the help of operating personal SC shall immediately take steps to reduce/ localise and control the risk by isolating the equipment wherever possible and/ stopping the plant if the situation so demands. all necessary personal protective equipment shall be used.
- 8- if the situation does not appear to come under control and if the emergency situation appears to spread, he shall initiate all the steps to evacuate the premises and take measures for emergency shutdown of the plant. He shall direct the security personal at the gate to blow the siren as per need. He shall also nominate a particular staff to start conveying the messages on intercom, mobile or telephone to his concerned coordinators.
- 9- Administration coordinator and communication coordinator will proceed to their respective positions and await instructions from incident controller or site controller.
- 10- Security coordinator or alternate will take control of the main gate to control traffic and to provide assistant in fire fighting. The list of name, addresses and phone numbers of all the concern executives and key personnel shall be kept up to date at security office for responding to emergency.

He will also blow the siren as per need after receiving instructions from SC about the emergency. The siren types are given below-



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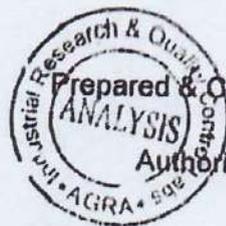
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- 1- Intermittent siren ie.- long short long, for alerting about emergency situation.
- 2- Three, long nonstop siren of 15 seconds each ,for evacuation and get together at safe assembly point (s) in case of disaster/ major crisis situation.
- 3- 1 long siren of 15 seconds- end of crisis/ emergency .
- 4- Medical coordinator, on receiving the information, will prepare to receive casualties, if any. He will wait for instructions from site controller to organise external Medical and ambulance services is enclosed herewith.
- 5- The site controller will rush to the scene and organise organize emergency response activity with the following three team;s viz. Fire combat team, rescue team and and auxiliary team. Each team shall have a minimum strength of 2 to 3 employees.

One employee in each team will be his team incharge. The duties of each team are as detail below-

- 1- Reach to the spot of the fire with all available fire extinguishers and try to put out the fire in the quickest possible time.
- 2- Stop all activities and concentrate only on fire fighting and try to prevent the fire from spreading.
- 3- As others rush to the scene of fire, inform them what the type of fire is and what extinguishers are to be used.

The site controller shall call off emergency after gaining control and ensuring safety of all the employees.



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Emergency response to all

- 1- If you notice the fire, first rush to the spot of fire with fire extinguisher simultaneously shouting 'fire fire' for help from other employees who will arrange to sound the fire alarm. Inform the location of fire.
- 2- Remember maximum saving, minimum loss while fighting the Fire. First 3 minutes of fire is the most vital. After this period it spread beyond control.

Emergency response facilities

Fire fighting equipments includes several numbers of fire extinguishers/ sand buckets/ fire alarm and emergency power. Details are given below-

- 1- 10 numbers ABC store pressure type.
- 2- 10 kg. dry chemical powder type fire extinguishers as per OISD- 144.
- 3- Mechanical foam (AFFF)--- 9 litres.
- 4- High level alarms and tank foam management system for continuous monitoring of vessels, corrosive painting Shall be done for all the vessels. Edequate earthing system Shall be provided for installation.
- 5- Chemical pumps shall be with double mechanical seals and loading arms shall be with emergency brake away coupling and self closing valves.
- 6- Thermal relief valves Shall be provided on pipelines.
- 7- Electric announcement siren will be installed at the main gate.



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Authorized Signatory

Rescue team members to perform specifically assigned operations such as-

- 1- Remove important documents to a safe location from the scene of Emergency.
- 2- Insure that tank trucks are taken out and they do not block the passes.
- 3- Bring stretchers from the dispensary and move the injured/ casualties to the dispensary.
- 4- Close all remote operated valves and other Important Valves. Switch off all electrical mains. Bring additional fire extinguishers and other fire fighting equipment for continuous fire fighting.
- 5- Replace all fighting equipment used during combating of fire after normalcy is restored.

what should not be done (avoid?)

- 1- Do not take a necessary risk.
- 2- Do not run in panic.
- 3- Do not argue or discuss at the scene of Fire.
- 4- Do not try to operate the fire fighting equipment if you do not know the operations.
- 5- Do not linger near the fire fighting equipments. When there is fire, every moment counts.
- 6- Do not order or signal unless required to do.



Two night vision stripped fluorescent wind stocking indicators/ flags will be mounted at separate locations throughout the plant personal protective equipment will be provided as per OISG-144.

Emergency power: DG sets (1* 200 KVA)

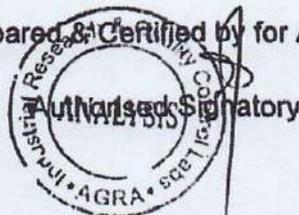
Emergency evacuation

If it becomes necessary to have an emergency evacuation, the decision will be made by the site controller. The following procedure will be adopted during Evacuation.

Personnel Evacuation

- 1- Site controller will give instructions for evacuation from different sections. SC will be responsible for evacuating all employees in their sections to an assembly point. they will keep a list of employees evacuated from their sections. Shift engineer will contact The Other controller if anybody from their department is left Behind needing any special help. Security controller will organised the special help required to rescue the employees left Behind. SC will also decide any Evacuation route depending on wind direction.
- 2- If there are any employees left Behind in different sections, the SC will take help of Search and rescue team co-ordinator and roll call coordinator who will go from section to Section with proper protective appliance in order to remove all the entrapped employees.
- 3- Decision to allow Re entry into the plant for removing operations will be made by site controller.

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Mass Evacuation

In certain situations like a major release of chemicals, it may become necessary to Evacuate people living in surrounding areas. In such a case following action will be taken-

1-Site controller will decide the evacuation plan. while deciding the evacuation plan, they will keep the following points in mind:

- a- the location of the plant showing the population density in all the directions surrounding the plant will be prepared. this will be used to decide number of people to be evacuated.
- b- depending on the nature of the fire and the wind direction, the site controller will draw an evacuation plan.

2- it is the responsibility of the fire fighting controller to contact the site controller after alerting local fire brigade.

3-while contacting all the people mentioned above ,the site controller will give information regarding the wind direction so that help can reach the affected areas without getting affected by the Fire.

4-Medical controller will alert local hospitals regarding the emergency.

Medical and first aid

Company will retained doctor to attend its workers and staff regularly and they will be available on call at any time. Sufficient number of first aid boxes will be provided. Arrangements will be made nearby hospitals, like Private hospital- 1500 m, to admit affected people in case of emergency. One vehicle will be available for shifting injured persons. In addition, arrangements will be made with local ambulance services for shifting affected people during emergency.

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Release of toxic Chemicals may give rise to acute toxic effects (instant facility) and chronic toxic effects. Severity of the effects depends on the concentration and duration of exposure and on the toxic properties of the material.

Categories of Emergencies

- 1-The type of emergencies which are restricted to one section of the plant and can be controlled by the manpower and facilities available in the section.
- 2-The type of emergencies through originating from a section cannot be controlled by the section. these may require shutting down of the entire plant and make require activation of onsite emergency plan. However the magnitude of emergency is restricted to plant premises.
- 3-The type of emergencies though originating from the plant may require activation of offside emergency plan for the entire area. this will need coordination with all the local authorities.

List of chemicals and storage conditions

Details of storage and handling of chemicals i.e. all the chemicals in the plant are given in table given below. Material safety data sheets for all the chemicals is enclosed in annexure.

Details/ list of chemicals

Sr.no.	Chemical	Quantity	Storage
1	Ammonia gas	50 quintals	cylinders

Total capacity of storage = 50 Quintal

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52

Emergency control organisation and responsibilities

The following procedure is to be followed in the event of an emergency such as fire and /explosion during Chemicals handling in the plant. in the event of a major hazard, the following key personnel with their responsibilities will handle the event.

Key persons and their responsibilities

In the event of a major hazard ,the unit incharge with their responsibilities will handle the event.

Alternate	-	Unit Incharge
------------------	---	----------------------

Site controller is the most senior person on site at the time of emergency of emergency. He assumes absolute control of the site following declaration of emergency.

Site controller or alternate person will proceed to the emergency control Centre which shall be the plant manager;s office after identifying the location of disaster.He will assume full responsibility for initiating action to meet the emergency.

1-He shall take all decision considering safety and security of public at large.

2- Assess the magnitude of the situation as to the possibilities of the area to which the hazard can spread the possibility of an explosion, threat to persons outside the premises, possible damages to the adjacent facilities and decide if there is a need for staff to be evacuated from their assembly points.Also ASSESS the necessity and extent to which outside assistance is to be sought immediately.

The End

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T.C

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Annexure A/4



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

153172/UPPCB/Aligarh(UPPCBRO)/CTO/both/HATHRAS/2022 Date: 02/04/2022

To,
 M/s

SHREE RADHE RADHE COLD STORAGE
KHARSA NO -1239, VILL. GOVINDPUR, Mauza kanjoli, sadabad hathras 281306,HATHRAS,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15607984 Date-02/04/2022

CCA is hereby granted to **SHREE RADHE RADHE COLD STORAGE** located at **KHARSA NO -1239, VILL. GOVINDPUR, Mauza kanjoli, sadabad hathras 281306,HATHRAS,** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHREE RADHE RADHE COLD STORAGE** granted for the period from 22/03/2022 to 31/03/2025 and valid for manufacturing of following products with Capital Investment/Net Assets Values 500.00 Lakhs

S No	Product	Quantity	Unit
1	STORAGE OF POTATO	128091.00	Metric Tonnes/Year

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	1.6 KLD	Septic Tank

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	250 KVA DG SET	LPG	01	Particulate Matter	AS PER UPPCB NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

- Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
 10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
 11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

SAPNA SRIVASTAVA

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SRIVASTAVA
Date: 2022.04.02 16:05:02 +05'30'

SAPNA SRIVASTAVA
REGIONAL OFFICER

Copy to:

Chief Environment Officer, C-4, U.P. Pollution Control Board, Lucknow

SAPNA
SRIVASTAVA

Digitally signed by SAPNA
SRIVASTAVA
Date: 2022.04.02 16:05:15 +05'30'

SAPNA SRIVASTAVA
REGIONAL OFFICER

Annexure

Specific Conditions

1. This Consent to order (CTO) is valid for M/s Shree Radhe Radhe Cold Storage, Khasra No. 1239, Vill. Govindpur, Kanjoli, Tahsil Sadabad, Distt. Hathras and its valid upto dated 31.03.2025 for the storage of potatoes 128091.00 Quintal/year.
2. Cold Storage should be submitted the Onsite Disaster Management plan in its office withi8 one month, which is according to the guideline of Factory Act, for safety of ammonia leckage.
3. The domestic effluent shall be discharged into septic tank followed by soak pits.
4. Industry should not be discharged any industrial effluent out of industry premises.
5. Industry should be submitted the disaster management plan in its office within one month, which is according to guidelines as Karkhana Department.
6. Industry should be submitted the License of fire Department and Explosive Department within one Month in this office.
7. Cold Storage installed the proper stack height from 250 KVA D.G. Set & compliance all order/directions issued by Hon;ble National Green Tribunal, New Delhi, CPCB/SPCB.
8. The industry should install suitable flow measuring device at the bore well and maintain log book for the fresh water consumption.
9. The industry shall ensure adequate plantation and green belt within its premises.
10. Industry should be complying of the conditions of consent to operate & submitted in its office within one month.

11. The unit should improve in house keeping.
12. Industry shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
13. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/ discharge/plant machinery failing which consent would be deemed void.
14. Industry compliance the guidelines of TTZ & order of Hon;ble NGT, CPCB, SPCB & its direction which issued by TTZ Authority, if the industry not compliance its then consent ultimately revoked.
15. Industry shall not operate D.G. Set without acoustic enclosure & D.G. set operate fuel only LPG. Its consent to operate (CTO) depend on the order of Hon:ble Supreme Court Writ Petition no. 13381/1984 M.C. Mehta Vs. Bharat Sangh & Ors dated 18.12.2021.
16. Industry should be stored the Ammonia Gas in covered way.
17. Industry shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
18. Cold Storage shall be pay any dues regarding Air & Water consent Fees.
19. Industry obtained the NOC for ground water & its copy provided its office within three month.
20. This consent is valid only for above storage capacity. Industry shall obtain prior approval before making any modification in product/process/discharge /plant machinery failing which consent would be deemed void.

Please note that consent to Operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions regularly in this office. Ensure to submit the regular compliance report otherwise this Consent to Operate will be revoked

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP_i's/ETP_i's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide i_l's Inspection Book i_l's at the time of inspection to the Board i_l's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board i_l's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating "Danger" and "Hazardous" shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

SAPNA SRIVASTAVA

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SRIVASTAVA
Date: 2022.04.02 16:05:33 +05'30'SAPNA SRIVASTAVA
REGIONAL OFFICER

VAKALATNAMAIN THE COURT OF National Green Tribunal, Principal BenchO.A. No. 728 of 2022 New DehNARAYAN SHARMA Piff./Petition/Appellant

Versus

STATE OF UTTAR PRADESH & ORS Defdt./Respds.Know all to whom these presents shall come that I/we Sahil Garg, Proprietor in
m/s Shri Radhe Radhe Cold Storage the above-named Respondent-8 do hereby appoint,**SHARIQ ABBAS ZAIDI, MANSI CHAHAL**
ADVOCATE

Chamber No. 7, Trishul Tower (Infront of Pacific Mall)

Kaushambi, Ghaziabad (U.P.)

Tel : 9868369914, 0120-4115171

E-mail : info@sazaidiassociates.com

Website : www.sazaidiassociates.com

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him / her:-

To act appear and plead in the above-noted case in the Court, or in any other Courts in which same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or Affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him/her to exercise the power and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my /our own acts, as if done be me/us to all intents and purposes And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we the undersigned, do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjournment, the Advocate would be entitled to the same.

In witness where of I/We hereon to set my/our hand to these presents the, contents of which have been understood by me/us this 31st day of July, 2024

Accepted

Client

Shariq
MansiSahil